

(b) There is one case relating to the Hindustan Steelworks Construction Limited (HSCL) before PMA, which is as under:

The matter relates to Selected Dhori Quarry No. 1 (SDQ-1) Open Cast Project (OCP), Dhori Area for removal of Over Burden (OB). Ms. Zoya Hadke, Joint Secretary & Learned Sole Arbitrator pronounced award amounting to ₹3,02,94,180.55 in favour of the HSCL on 07.09.2018. Appeal has been made by CCL before AMRCD. The case is presently under consideration of AMRCD, a new mechanism in place of PMA, which came into existence on 22.05.2018 in accordance with Department of Public Enterprises' Guidelines, issued vide O.M. F. No. 4(1)/2013-DPE(GM)/FTS-1835 dated 22.05.2018.

(c) As at present, there are four cases, in which CCL is involved, are pending before Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD).

Action plan to close coal based power plant

2243. DR. ANBUMANI RAMADOSS: Will the Minister of COAL be pleased to state:

(a) whether Government is aware of the call made by the United Nations Secretary General to close coal based power plants post 2020 in the recently held climate action Summit at United Nations, if so, the details thereof;

(b) the details of total number of coal based power plants, both private and public, producing power in India and its percentage out of the total power production in India; and

(c) whether there is any action plan to completely close coal based power plants post 2020, if so, details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) No, Sir. Ministry of Power does not have any specific information on this.

(b) As on 31.10.2019, the total number of coal based power plants in the country are 177 including 82 Plants under Private Sector and 95 Plants under Public Sector (which includes 39 Central and 56 State Sector plants) in the country.

The generation from conventional sources (Thermal, Hydro & Nuclear) of 25 MW and above in the country including Import from Bhutan during the year 2019-20 up to

October 2019 is 757946.22 MU (provisional). The generation from Renewable Energy Sources during the year 2019-20 up to October 2019 is 85774.92 MU (provisional). The total generation from all sources is 843721.14 MU (provisional). The generation from coal based power stations is 565199.40 MU (provisional) which comes out to be about 66.99% of total generation.

(c) No, Sir.

Clean energy cess collected from coal mining

2244. DR. SASMIT PATRA: Will the Minister of COAL be pleased to state:

(a) the amount of clean energy cess collected from coal mining during the last five years, State-wise; and

(b) the details of areas where the collected clean energy cess has been spent, State-wise?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) The state wise amount of clean energy cess collected from coal mining during the last five years are as follows:

(₹ in Crore)

Year	Madhya Pradesh	Chhattisgarh	West Bengal	Jharkhand	Maharastra	Uttar Pradesh	Odisha	Assam	Total
2013-14	316.47	544.81	108.49	504.42	167.60	168.06	578.15	2.86	2390.86
2014-15	484.95	986.38	150.43	858.83	298.28	232.74	1179.14	8.18	4198.93
2015-16	1203.17	2341.80	433.21	2079.46	662.13	651.52	2601.66	7.18	9980.13
2016-17	2318.66	4923.64	956.98	4511.28	1378.39	1221.86	5720.34	30.91	21062.06
2017-18	626.3	2328.09	473.41	1506.7	592.68	229.69	1334.59	8.27	7099.73

The levy of clean environment cess has been discontinued since 1st July 2017 upon applicability of GST in the country.

(b) Department of Economic Affairs (Budget Division) makes allocation to line Ministries/ Departments for funding the schemes out of National Clean Energy Fund (NCEF) to which the Clean Energy Cess is transferred. This cess is subsumed with